The High Court Of Madhya Pradesh

WP-24654-2019

(RAJPATI PAL VS THE STATE OF MADHYA PRADESH AND OTHERS)

Gwalior, **Dated**: 12-12-2019

Shri Rajeev Upadhyay, counsel for the petitioner.

Shri P.S.Raghuwanshi, Government Advocate for the respondents No. 1 to 4/State.

Missing corpus Ms. Jyoti is produced by Ms. Geeta Bhardwaj, SDO(P), Datia. It is submitted by the corpus that she is aged about 16 years and wants to reside with her parents. It is also submitted by the corpus that her parents are present in the Court.

Parents of the corpus have submitted that the girl is minor and she had eloped with a boy and in spite of that, the police has not taken any action against the boy.

So far as the investigation against the boy is concerned, it is submitted by Ms. Geeta Bhardwaj, SDO(P), Datia that the FIR has already been lodged and the same shall be taken to its logical end.

At this stage, it is submitted by the parents of the girl that they are under apprehension that the girl may commit some offence or may cause any damage to herself, therefore, they are not willing to take her back.

It is submitted by Ms. Geeta Bhardwaj, SDO(P) Datia that the corpus was recovered from the railway station on 06.12.2019 and she was produced before the CWC, Datia and under the orders of CWC, Datia, the corpus is at present lodged in one stop centre.

As the parents of the girl have expressed their unwillingness to take the girl with them, therefore, the police authorities are directed to produce the girl before the CWC, Datia, who shall pass the necessary orders for lodging and boarding of the girl/corpus till she attains the majority. However, if the parents of the corpus move an application before the CWC, Datia for taking the girl with them, then the same shall be decided in accordance with law.

With the aforesaid observations, the habeas corpus petition is finally

disposed of.

(G.S. AHLUWALIA) JUDGE

Abhi

